

रविशंकर प्रसाद
RAVI SHANKAR PRASAD



मंत्री
विधि एवं न्याय, संचार
एवं
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी
भारत सरकार
MINISTER OF
LAW & JUSTICE, COMMUNICATIONS
and
ELECTRONICS & INFORMATION TECHNOLOGY
GOVERNMENT OF INDIA

D.O. No. K-14014/09/2020-US.I/II

Dated - 15-01-2021

Dear Shri Wilson Ji,

Please refer to your letter dated 05.09.2020 regarding the need for diversity in Union Judiciary.

2. I would like to inform you that the appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 & 224 of the Constitution of India respectively which do not provide for reservation for any caste or class of persons. Hence no caste/class/category wise data is maintained centrally. However, the Government is committed to social diversity in the appointment of Judges in the Supreme Court and has also been requesting the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.

With regards,

Yours sincerely,


(Ravi Shankar Prasad)

Shri P. Wilson,
Member of Parliament,
No. 10, Railway Colony 4th Street,
Off Nelson Manickam Road,
Chennai-600029.